

DIVISION BENCH  
COURT - I

**O-228**

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

CP/1555(KB)2018  
COMP.APPL/81(KB)2019,  
COMP.APPL/395(KB)2019,  
COMP.APPL/524(KB)2019

**CORAM: 1. HON'BLE MEMBER(J), SHRI ROHIT KAPOOR.  
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 06<sup>TH</sup> SEPTEMBER, 2023, 10:30 A.M**

IN THE MATTER OF	GOURANGO PAL VS ASSOCIATED AESBY INDUSTRIES PVT. LTD. & ORS
UNDER SECTION	SEC. 241(1). SEC. 242(4)

**Appearances (via video conferencing/physically)**

Mr. Aditya Mondal, Adv. : For Petitioner  
Mr. Gouranga Pal, Adv.  
  
Mr. A.K. Shrivastava, Adv. : For Petitioner  
Mr. Akash Sharma, Adv.  
  
Ms. Urmila Chakraborti, Adv. : For Respondent

**ORDER**

1. Ld. Counsel for the parties present.
2. Ld. Counsel appearing for parties state that the matter has been settled between the parties, and an IA(CA)150/KB/2023 has been filed in this regard stating that the matter has been settled in view of MOU dated 6<sup>th</sup> of July, 2023.
3. In view of the settlement arrived at between the parties, Ld. Counsel for the petitioner seeks to withdraw this petition. This petition is accordingly **dismissed** as withdrawn. Interim order shall also stand vacated.
4. File be consigned to records.

**Balraj Joshi  
Member (Technical)**

**Rohit Kapoor  
Member (Judicial)**